IN tackling this problem. In fact, in the, last two months we have been helding a lot of meetings. We have been doing a lot of interaction with the NGOs.

SHRI PRAMOD MAHAJAN: I asked specifically whether you will constitute a National Commission on Child Labour.

SHRI P. A. SANGMA; I think in to-, day's debate that was the most important suggestion made by Mr. Mahajan and supported by Mr. Malaviya. They wanted to know whether the Government would consider constitution of a National Commission on Child Labour. It is a good suggestion. I cannot promise *ait* my own. But I will certainly take initiative on this and explore the necessity and possibility of having a National Commission on Child Labour.

Thank you.

MESSAGE FROM THE LOK SABHA

The Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Bill, 1993.

SECRETARY-GENERAL: Sir, I beg to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Oil and Natural Gas Commission (Transfer of Undertake ing and Repeal) Bill, 1993, as passed by Lok Sabha at its sitting held on the 23rd Angus*."

Sir, I lay a copy of the Bill on the Table.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): We shall now take up the Extradition (Amendment) Bill, 1993. (Interruptions).

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): Sir, there is no quorum. (Interruptions), If the Govern-, meat is really interested in getting the Bill passed, it should have ensured quorum.

SHRI V. NARAYANASAMY (Pondicherry); Malaviyaji, we never raise the issue of quorum here. (Interruptions).

SHRI SATYA PRAKASH MALA-VIYA: Your party should have ensured quorum.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI). Malaviyaji, bear with me for a moment. Let the Minister say whatever he wants to say today. We will have the discussion tomorrow.

SHRI SATYA PRAKASH MALA-V1YA; No, Sir. I am pressing the point of quoroum. (Interruptions),

THE VICE-CHAIRMAN (SYEB SIBTEY RAZI): Malaviyaji, if you do not agree, naturally, the sense of the House will prevail. (Interruptions), The Business Advisory Committee has allotted two hours for discussion of this Bill. Please permit the Minister to move it today. We can. have it for discussion tomorrow

SHRI SATYA PRAKASH MALAVIYA: But he cannot move it when there is no quorum. He cannot move it when there is lack of quorum.

SHRI SANGH PRIYA GAUTAM (Uttar Pradesh).- Sir, please adjourn the House.

SHRI V. NARAYANASAMY: Sir, Malaviyaji, was a Minister earlier. He is a senior Member of this House. It is the convention ..(Interruption)

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SHRI V. NARAYANASAMY: How many times did we bring quorum for you? 1 know that. Kindly do not say that. How many limes... (Interruption). Please do not forget how many times we brought quorum for you.

SHRI SATYA PRAKASH MALA-VIYA: You were supporting our Government.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI); Please have patience at least for a few minutes. I assure you 'hat the discussion will not be taken up today, (Interruptions) the Lok Sabha

SHRI SATYA PRAKASH MALA-VIYA: Sir, I have raised a point of quorum and I insist on that.

SHRI SANGH PRIYA GAUTAM: Mr. Vice-Chairman, we are constantly sitting from 11 o'clock in the morning, without going for launch even.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Okay. If the sense of the House is that we will not do it today. I adjourn the House till 11 a.m. tomorrow.

> The House then adjourned at fifty-eight minutes past seven of the dock till eleven of the clock, on Tuesday, the 24th August, 1993.